

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.44/TT/2014

Date:8.5.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for (a) 3x80 MVAR line reactor with associated bays at Gwalior Sub-station used as bus reactor till commissioning of 765 kV Bina-Gwalior Ckt-3, (b) 3x80 MVAR line reactor with associated bays at Bina Sub-station to be used as bus reactor till commissioning of 765 kV Bina-Gwalior Ckt-3, (c) 765 kV S/c Bina-Gwalior Ckt-3 under "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region for tariff block 2009-14.

Sir,

With reference to petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2015:-

- i) Details of element wise (i.e. land, building and civil work, transmission line, sub-station etc) and year wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised tariff forms for the purpose of truing up, in line with the provision of truing up in 2009, Tariff Regulations.
- ii) Loan agreements in respect of loan(s) indicated in the Form-13 of the revised tariff forms, supporting documents for date of drawl, applicable interest rate of loan from time to time, repayment schedule and applicable exchange rate as on date of payment of interest and as on DOCO, computation of FERV, if any.
- iii) Loan and asset wise computation of the IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset. Penalty paid in lieu of default in the payment of interest, if any.
- iv) Clarify, whether entire amount of IDC and IEDC has been paid prior to DOCO?

- v) Year wise applicable tax rate (MAT rate/ Corporate Tax) as per relevant Financial Year during 2009-14 block.
- vi) Whether entire amount pertaining to initial spares of asset-I and II has been discharged as on DOCO?

Yours faithfully,

Sd/-

(V. Sreenivas)
Deputy Chief (Legal)